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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CONT.CAS(C) 30/2021

SHALINI BANGIA

..... Petitioner

Through:

: Mr. Kumar Prashant, Advocate with petitioner in person.

Versus

NEERAJ BANGIA

Through:

..... Respondent

Respondent in person.

CORAM: HON'BLE MR. JUSTICE NAJMI WAZIRI <u>O R D E R</u> % 07.01.2022

The hearing was conducted through video conferencing.

CM APPL. 1034/2022(directions)

1. Issue notice. The respondent accepts notice, seeks and is granted two weeks' time to file a reply, with advance copy to the other side.

2. The petitioner-mother says that she and her two daughters are facing dire financial circumstances because the respondent-father has not paid them monies in terms of the settlement on record and the undertaking given to this court; that this court has already held him guilty of having committed contempt of court and has only granted him to mitigate the financial circumstances of the daughters. The next date in the main petition is 01.02.2022.

3. The mother seeks arrangement and/or payment of fees for the younger

daughter, who is pursuing her BA, LL.B. (2019-24) from IME Law College, Ghaziabad (affiliated to CCS University) and is currently in the 3rd year (fifth-semester); that due to non-payment of tuition fees the law student has missed out her mid-term examinations of the fifth-semester; that as per a letter received from the College (Annexure-A to the application), the outstanding dues are Rs.75,000/- (Rs.60,000/- towards college fee, Rs.5,000/- towards late fee charges, re-admission fee of Rs.10,000/-); this amount has to be paid on or before 10th January 2022 to enable her to take the fifth-semester final examination. If the monies are not paid, she will lose out on an academic year.

4. The mother further submits that her elder daughter who is pursuing B-2 Level Certificate German Language Course (External) from Goethe Institute, Max Mueller Bhawan, KG Marg, New Delhi; that she has been made an external student due to non-payment of Rs.12,400/- towards tuition fee. She seeks some directions to the respondent to pay the fees urgently, lest the dependent daughters are compelled to abandon their respective academic courses.

5. The father is said to be engaged in photocopying and book-binding business at a shop at the Tees Hazari Courts, Delhi. He says he does not readily have the wherewithal to meet the expenses. The mother says that the father has the means and his previous conduct is ample proof that he would rather have his daughters drop out from college than extend them any financial support. Surely, such an unfortunate eventuality should not come to pass.

6. At this stage many lawyers who are logged-in and awaiting their cases, have simultaneously spoken up offering their contributions for the

educational expenses of both the girls. Mr. Ashutosh Lohia, learned counsel has offered to pay the entire outstanding amount for the law student. Likewise, Mr. Prateek Som, Ms. Sudarshini Ray and Ms. Aarzu Khattar, learned counsel, have offered to contribute towards educational expenses of both the girls. Many other lawyers also have joined in and assured that they too will contribute and ensure that both the girls' current studies are not abruptly ended because of monetary constraints.

7. The petitioner and her daughters are evidently overwhelmed by the generous outpouring of financial assistance and emotional support by the learned counsel present in the court. The court records its appreciation that the members of the Bar have responded so robustly to ameliorate the financial difficulties of the two young students and have further assured that the studies shall not be hindered for want of finances.

8. Lest one counsel bear the entire burden, let the learned counsel jointly contribute towards children's education and deposit monies in the petitioner-mother's bank account, specified hereunder:

Name	:	Shalini Bangia
Bank Name	:	Union Bank of India
Branch	:	Rajendra Place Branch, Central Delhi
		-110008
IFSC Code	:	UBIN0906379
A/c no.	:	520101199622031
M. No.	:	9953118180

9. As has been noted above, the immediate required amount is Rs.87,400/- i.e. Rs.75,000/- for the law student + Rs.12,400/- for the student of Deutsch. The court is informed that, happily, till now sum of Rs.1,02,100/- has already been contributed by the following learned counsel:

- i. Mr. Ashutosh Lohia
- ii. Mr. Rohan Dewan
- iii. Mr. Abhik Kumar
- iv. Mr. Kunal Sabharwal
- v. Mr. Prateek Som
- vi. Mr. Kumar Prashant
- vii. Mr. Sanjay Katyal
- viii. Mr. Nikita Mishra
- ix. Ms. Honey Khanna
- x. Mr. Sanjay K. Jain

10. The last date of payment of the college fees for the fifth-semester law examination at IME Law College is 10.01.2022. Looking into the peculiar facts and circumstances of the case, it would be expected of the said College to extend the date for payment of fees by a few days, to facilitate the bank transfer of monies, so that the law student does not lose out on her academic year. The court is confident that a similar gesture would be extended by Goethe Institute, Max Mueller Bhavan, New Delhi to the student of Deutsch.

11. The law student would still need to pay college fee @Rs.60,000/- per annum for the 4th and 5th years. Her mother is unable to fund the studies. At this stage, Mr. Mohit Mathur, Senior Advocate and President, Delhi High Court Bar Association has been requested to look into the matter. He assures the court that it shall be looked into. The court appreciates the assurance. Gestures, such as these, continue to reassure society about the nobleness of the legal profession and that the generosity of human goodness is only waiting to be tapped.

12. The said monies shall be treated as 'Bangia Children's Education Fund' and shall be expended only towards the education related expenses of the petitioner's two daughters, so that they can complete their current academic courses.

13. Should it be necessary, a copy of this order shall be supplied, by the learned counsel for the petitioner, to i) IME Law College, Ghaziabad, ii) Goethe Institute, Max Mueller Bhavan, New Delhi and iii) President, Delhi High Court Bar Association, New Delhi.

14. Renotify on 01.02.2022.

15. The order be uploaded on the website forthwith.

JANUARY 7, 2022/dss/sb

NAJMI WAZIRI, J.